

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 112

CP (IB) No. 273/Chd/J&K/2023

IN THE MATTER OF:

Riyaz Ahmad Butt Prop of Emm
Arr Auto Point

...Petitioner

Vs.

Shaurya Motors Limited

...Respondent

Under Section: 9, IBC 2016

Order delivered on 02.05.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner: Ms. Pridhi Singla, Advocate

For the Respondent: Ms. Niharika Sohal, Advocate

ORDER

In pursuance of the last order, it is stated by Ld. Counsel for the respondent that the balance sheets are ready and she will file the same in the registry during the course of day. It is stated by Ld. Counsel for the Petitioner that the last transactions between the parties took place in the year 2014. She is directed to file the short note along with the relevant documents, if any, as to how the present petition is covered under the limitation of three years after the last transactions and also clarify whether the petition falls within the definition of operational creditor being an agent of the corporate debtor and clearly giving the nature of transactions. List on 08.07.2024.

Sd/-

Sd/-

(UMESH KUMAR SHUKLA)
MEMBER (T)

Preeti

(HARNAM SINGH THAKUR)
MEMBER (J)